

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL


CP No.13/2007 in OA No.492/2006.

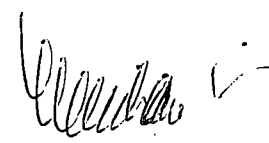
3.10.2007.

Mr. C. B. Sharma counsel for the Petitioner.
Mr. S. S. Hassan counsel for the respondents.

Learned Counsel for the Petitioner submits that in view of the stand taken by the respondents in this CP, he proposed to file substantive OA. Although, it was incumbent upon the respondents to extend the similar benefits to the applicant as was being granted to one Shri S. Sridharan and does not want to press this CP at this stage. Accordingly, the CP is dismissed as not pressed. However, it will be open for the petitioner to challenge the impugned order dated 28.02.2007 Annexure CP/4 by filing substantive OA and dismissal of this CP will not come in the way of Petitioner to file fresh OA.

With these observations, the CP is dismissed. Notices issued to the respondents are hereby discharged.


(P. P. SHUKLA)
ADMINISTRATIVE MEMBER


(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./

C. B. Sharma
vide no
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